

ITEM NO.17

COURT NO.1

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s). 1155/2023

RAGHAV CHADHA

Petitioner(s)

VERSUS

RAJYA SABHA SECRETARIAT &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.212916/2023-STAY APPLICATION )

Date : 03-11-2023 This petition was called on for hearing today.

**CORAM : HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE J.B. PARDIWALA**  
**HON'BLE MR. JUSTICE MANOJ MISRA**

**For Petitioner(s)** Mr. Rakesh Diwedi, Sr. Adv.  
Mr. Eklavya Diwedi, Adv.  
Mr. Shadan Farasat, AOR  
Mr. Harshit Anand, Adv.  
Mr. Arjun Sheoran, Adv.  
Ms. Neha Sonawane, Adv.  
Ms. Mreganka Kukreja, Adv.  
Ms. Hrishika Jain, Adv.

**For Respondent(s)**

**UPON hearing the counsel the Court made the following**  
**O R D E R**

- 1 During the course of hearing, a way forward has been suggested by Mr Shadan Farasat, counsel appearing on behalf of the petitioner; Mr R Venkataramani, Attorney General for India and Mr Tushar Mehta, Solicitor General of India.
- 2 Mr. Shadan Farasat, counsel for the petitioner submitted that the petitioner is a

first time member of the Rajya Sabha and the youngest member of the august House.

- 3 Mr Shadan Farasat submits that, bearing in mind that the petitioner had no intention to affect the dignity of the august House of which he is a member, the petitioner would seek an appointment with the Honourable Chairperson of the Rajya Sabha so that he may place an unconditional apology on the record which may be considered sympathetically having due regard to all the facts and circumstances.
- 4 The Writ Petition shall be listed on 24 November 2023 so that the Court may be apprised by the Attorney General for India and the Solicitor General of the status of the matter.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**